

**Central Administrative Tribunal
Principal Bench, New Delhi.**

**CP-498/2016 in
OA-1515/2015**

New Delhi, this the 16th day of November, 2016.

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. Shekhar Agarwal, Member (A)**

1. Shri Neeraj Chaudhry,
S/o Shri R N Chaudhary
R/o E-104, Jeevan Ashray Apptt.
Plot no.C-58/8, Sector-62
Noida-201309.
2. Neeraj Goyal,
S/o Late Sh. C.L. Goyal
R/o B-274, Swaroop Nagar
Delhi-110042.
3. Sanjiv Verma,
S/o Late Sh. S M Verma
R/o 5-G MSD Flats Minto Road Complex
Minto Road, New Delhi - 02.
4. Rajesh Srivastava,
S/o Late Sh. R. S. Srivastava
R/o 485, Sector-3, R K Puram
New Delhi-22.
5. Shailendra Kumar Mishra,
S/o Sh. H C Mishra,
R/o 633, Sector-3, R K Puram
New Delhi -22.
6. Ashin Ghosh,
S/o Shri S N Ghosh
R/o C-501, Sarojini Nagar
New Delhi- 23.
7. Anil Khandelwal,
S/o Late Sh. M.L. Khandelwal
R/o 569, Sector-4, R K Puram
New Delhi -22.
8. Gaurav Chaturvedi,
S/o Sh. P C Chaturvedi
R/o C-176, Minto Road Complex
Minto Road, New Delhi - 02.
9. Girish Kumar,

S/o Sh. H N Lal
R/o 928, Sector-12, R K Puram, New Delhi-22.

10. Dilip Kumar,
S/o Sh. Mathura Prasad Srivastava
r/o M-3/13, Shiksha Apptt.
Sector-6, Vasundhra, Ghaziabad-201012.
11. Sanjeev Datta,
S/o Late Sh. Avtar Krishan Datta
R/o D-8/11, Radio Colony, Kingsway Camp
Delhi -110009.
12. Sushil Kumar,
S/o Sh. Laxman Singh
R/o B-616, MIG DDA Flats, East of Loni Road
Shahdara, Delhi-110093.
13. S K Verma,
S/o Sh. R.G. Verma
R/o 117, Akash Darshan Apptt.
Mayur Vihar, Phase-I, New Delhi -91.
14. Kanhaiyalal Mannu Ram Chourasia,
S/o Late Shri Mannu Ram Chourasia
R/o 490, Sector-3
R.K. Puram, New Delhi - 22.
15. Sunil Kumar Sharma,
S/o Shri N.S. Sharma
R/o A-336, Palam Vihar
Gurgaon -122017

...Applicants

(By Advocate: Dr. Ashwani Bhardwaj)

Versus

1. Sh. Ajay Mittal,
Secretary,
Ministry of Information & Broadcasting
Union of India,
Shastri Bhawan, Dr. R.P. Marg
New Delhi -110001.
2. Ms. Supriya Sahu
The Director General,
Doordarshan
Akashvani Bhawan, Sansad Marg,
New Delhi - 110001.

... Respondents

(By Advocate : Sh. S.M. Arif)

ORDER (ORAL)**Hon'ble Mr. Justice Permod Kohli**

Vide order dated 23.04.2015 passed in OA No. 1515/2015 following directions were issued:-

"3. In view of the above submission made by the learned counsel for the applicants, we dispose of this OA at the admission stage itself with a direction to the respondents to consider the cases of the applicants in the light of the aforesaid Orders of this Tribunal in OA No.2662/2009(supra) and OA No. 3048/2012 (supra) and if their cases are covered by the aforesaid Orders, they shall also be given the same benefits. We also direct the respondents to pass appropriate orders in this regard within a period of one month from the date of receipt of a copy of this order. The Registry shall also send a copy of this OA to the Respondents. OA is accordingly disposed of. There shall be no order as to costs."

Later, vide order dated 10.09.2015 passed in MA No.1554/2015 some clarification was made.

2. In the present contempt petition, notice being issued, the respondents placed on record a copy of order dated 25.05.2016 stating therein that it has been decided to grant Grade Pay of Rs. 5400/- in Pay Band-2 on non-functional basis to the applicant after having completed four years of regular service in the Grade Pay of Rs. 4800/- in Pay Band-2. This was done pursuant to directions of this Tribunal dated 23.04.2015.

3. Today, Sh. S.M. Arif, learned counsel for the respondents has again placed on record a copy of order dated 15.11.2016 with same averments, adding names of all the applicants indicated in the order. Para 2 of the order further states that pay fixation in respect of above-mentioned Assistant Engineers will be

issued separately. Admittedly, the pay has not been fixed nor disbursed to the beneficiaries (applicants).

4. In view of the order dated 15.11.2016, we direct the respondents to fix the pay of the applicants in accordance with decision taken in the aforesaid order and release the payments to the concerned beneficiaries within a period of two months. With these directions, present proceedings are dropped. In the event directions are not complied with, the applicant shall be at liberty to seek revival of this contempt petition.

Order **DASTI**.

(Shekhar Agarwal)
Member (A)

(Justice Permod Kohli)
Chairman

/ns/